

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 3(ND)2016
CA. NO.

CORAM:


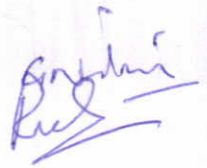

PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016**

**NAME OF THE COMPANY: M/s Ms. Punita Khatter V/s. M/s. Explorers Travels & Tours Pvt.
Pvt. Ltd. & ors.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Gaurav Mitra	Advocate	Respondent No.1	
2.	Vivek Malik	Advocate	Respondent No.1	
3.	Mukul Tewari	Advocate	Respondent No.1	
4.	RAMESH KHANNA	Advocate	Respondent Nos. 2 to 4	
5.	NITIN GUPTA	Advocate		
1.	Abhinav Vashishth	Sr. Advocate	Petitioner	
2.	Souabh Gupta	Advocate		
3.	Ankur Mahindro	Advocate		
4.	Megha Agarwal	Advocate		

P.T.O. →

ORDER

Notice of the petitioner's application praying for urgent interim relief has been duly accepted by the Id. Counsel for the respondents. Let reply be filed within two weeks.

2. Ld. Counsels for the respondents have submitted that in view of their pending applications under section 8 of the Arbitration & Conciliation Act, 1996 and under Section 403 of the Companies Act, this application cannot be disposed off.

3. Given the facts and circumstances, it would be expedient to hear and dispose off the respondents' application while considering the prayer of the petitioner. List all three applications on 14.09.2016.

4. In view of the apprehension expressed by the Id. Counsel for the petitioner the order dated 11th January, 2016 passed by the erstwhile Company Law Board in respect of maintaining status quo on the fixed assets shall continue till the next date of hearing.

5. To come up on 14.09.2016.

sd/-

(Ina Malhotra)
Member Judicial

sd/-

(R. Varadharajan)
Member Judicial